

(2023) 02 PAT CK 0024

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 18673 Of 2019

Ram Shankar Singh

APPELLANT

Vs

State Of Bihar

RESPONDENT

Date of Decision : 06-02-2023

Acts Referred:

Citation : (2023) 02 PAT CK 0024

Hon'ble Judges : Ashutosh Kumar, J; Satyavrat Verma, J

Bench : Division Bench

Advocate : Vijay Anand, Upendra Pratap Singh

Final Decision : Disposed Of

Judgement

1. Heard the learned counsel for the parties.
 2. After some arguments, Mr. Vijay Anand, the learned Advocate for the petitioner seeks permission to withdraw this petition in order to enable the petitioner to file a suitable representation/complaint before the concerned Divisional Commissioner.
 3. Should the petitioner file a suitable representation/complaint before the concerned Divisional Commissioner within a period of 30 days, the Divisional Commissioner, after hearing all the stakeholders, including private respondent Nos. 9 & 10, shall look into the matter and shall pass a final order within a further period of 60 days, giving reasons in support of the decision taken by him.
 4. The order passed by the Divisional Commissioner shall be made available to the petitioner as well as the private respondent Nos. 9 & 10 forthwith.
 5. We have specifically asked for the private respondent Nos. 9 & 10 to be heard by the Divisional Commissioner as the present order is being passed in their absence.
 6. Dismissed as withdrawn with liberty aforesaid.
-